



2025:DHC:1715-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 17788/2024, CM APPL. 12020/2025 & 12021/2025

MAYANK SHARMA

.....Petitioner

Through: Mr. T. Singdev, Mr. Prateek
Dhanda, Mr. Rohit Bhagat, Ms. Yamini
Singh and Ms. Aprajita, Advs.

versus

UNION OF INDIA THROUGH ITS
SECRETARY AND ORS.

.....Respondents

Through: Ms. Neha Rastogi, SPC,
Mr. Kapil Dev Yadav, GP with
Mr. Animesh Rastogi, Mr. Divakar Kapil
and Mr. Devender Singh, Advs. for UOI.
Sub Ram Niwas, HQ DGBR

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

17.03.2025

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1. The prayer clause in this writ petition reads as under:

“In view of the above, it is most respectfully prayed that this
Hon’ble Court may be pleased to:

a. Issue a writ of Certiorari or any other appropriate writ,
order, or direction quashing and setting aside the impugned
order dated 04.11.2024 passed by Respondent No. 4, rejecting
the petitioner’s resignation request;

b. Issue a writ of Mandamus or any other appropriate writ,
order, or direction directing the Respondents to accept the
resignation of the petitioner and grant all due benefits in
accordance with the applicable service rules and regulations;



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c. Pass any other or further order/direction as this Hon'ble Court may deem fit and proper in the interest of justice.”

2. It appears that, during the pendency of these proceedings, the respondents have accepted the petitioner's resignation and the petitioner has also joined the UP Rural Engineering Department on 10 March 2025.

3. As such, learned Counsel for the parties submit, *ad idem*, that the grievance in the writ petition does not survive.

4. The writ petition is accordingly disposed of.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

MARCH 17, 2025

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Click here to check corrigendum, if any